

Rs. 731.52 crore for Cancer) in July, 2010 for the remaining period of 11th Five Year Plan. The programme focuses on health promotion, capacity building including human resource development, early diagnosis and management of these diseases and integration with the primary health care system. The programme covers 100 selected districts in 21 States during 2010-12.

Sale of spurious and sub-standard drugs

*208. PROF. P.J. KURIAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that a number of spurious and sub-standard drugs are being sold in the country;
- (b) if so, the details thereof;
- (c) the number of cases registered in this regard, and conviction made, if any; and
- (d) the details of steps Government would take for more stringent action in such cases?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) Some cases of manufacture and sale of spurious and sub-standard drugs are detected in different parts of the country by the State Drugs Control Authorities. However, there are no reports of any large scale manufacture of spurious and sub-standard drugs in the country. Recently, cases of spurious drugs have been unearthed by the State Drug Control Authorities of Haryana in Faridabad, the Drug Controller of Himachal Pradesh in Paonta Sahib and the officers of North Zone Office of CDSCO at Pilkhuwa, District Ghaziabad, U.P. Alert Notice regarding the drugs found in the seizures has been sent to all the State Drug Controllers by office of Drug Controller General (India) [DCG(I)]. The details of numbers of cases of spurious and sub-standard drugs detected and cases of convictions during the last three years are given in statement (See below).

(d) Following measures have been undertaken by the Government to help the drug regulatory authorities for taking stringent and speedy action in such cases:

- (i) The Drugs and Cosmetics Act, 1940, has been amended in 2008 to provide for more stringent penalties for manufacture of spurious and adulterated drugs. Certain offences have been made cognizable and non-bailable.

- (ii) A Whistle Blower Scheme has been announced to encourage vigilant public participation in the detection of movement of spurious drugs in the country. Under this policy, the informers are suitably rewarded for providing concrete information in respect of movement of spurious drugs to the regulatory authorities.
- (iii) Guidelines for taking action on samples of drugs declared spurious or not of standard quality in the light of enhanced penalties under the Drugs & Cosmetics Act have been forwarded to the State Drugs Controllers for implementation.
- (iv) Steps have been taken to strengthen the infrastructure including manpower of CDSCO to augment the enforcement capabilities at the national level. The States have also been requested to strengthen their infrastructure, including manpower at the State level.
- (v) The inspectorate staff has been instructed to keep vigil and draw samples of drugs for testing/analysis to monitor the quality of drugs moving in the country.
- (vi) The States/UTs have been requested to set up special Courts for speedy trial of offences under the Drugs and Cosmetics Act.

Statement

No. of Samples tested, No. of Samples declared not of Standard Quality, No. of Samples declared Spurious, No. of Prosecution launched, and No. of cases decided, No. of persons arrested during the last three years in the country as per the information made available by the States Drugs Control Authorities.

S.No.	Year	No. of drug samples tested	No. of drugs samples 'Not of declared Standard Quality'	No. of drug samples declared Spurious/ Adulterated	No. of prosecutions launched for manufacturing, sale and distribution of spurious/ adulterated drugs	No. of persons arrested	No. of cases decided (Convictions)
1	2008-09	45145	2597	157	220	133	11
2	2009-10	39248	1942	117	138	147	6
3	2010-11	49682	2372	95	167	72	9